

[English]

Border Area Development Programme

4965. COL. SONA RAM CHOUDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of funds allocated for the Border Area Development Programme, Rajasthan during the last three years and the total amount spent on the programme and the amount surrendered;

(b) the break down and percentage of funds spent on the water supply, roads, health, electricity and on infrastructure to achieve the total literacy;

(c) whether the funds have been spent strictly as per the guidelines, priority and requirement of local population;

(d) if not, the reasons therefor;

(e) whether there is any agency monitoring the progress of works for development of border area and if so, the details thereof;

(f) whether the elected representatives are co-opted or associated for the identification and prioritisation of works; and

(g) if so, the details therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) The funds allocated/released and expenditure incurred by Government of Rajasthan under Border Area Development Programme (BADP) during 1993-94 to 1995-96 are as under:

Year	Amount Allocated/ Released	Expenditure
		(Rupees in lakhs)
1993-94	1905.74	Nil
1994-95	2044.00	1527.36
1995-96	2563.00	2428.08
Total:	6512.74	3955.44

(b) The Sector-wise progress of the Programme is not monitored by the Planning Commission.

(c) and (d) The schemes are implemented with the approval and as per priority set by the Screening Committee constituted in each State as per guidelines of the Planning Commission.

(e) The concerned State Government undertakes monitoring of the progress of work of the Programme. The Planning Commission also periodically reviews the

progress. The review of the Programme is also made by the Empowered Committee.

(f) and (g) No, Sir.

U.N. Convention

4966. SHRI PINAKI MISHRA:
SHRI MADHAVRAO SCINDIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the UN Convention against the torture and inhuman degrading treatment or punishment has been adopted by India;

(b) if not, the reasons therefor and the steps proposed to be taken for its adoption; and

(c) whether it finds a place in the Minimum Common Programme of the UF Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) No, Sir.

(b) This issue was discussed in the Chief Ministers' Conference held on 5th May, 1995. Most of the Chief Ministers were either not in favour of India becoming a signatory to the Convention or were in favour with reservation on certain clauses of the Convention.

(c) Yes, Sir.

Diversification of Caprolactum

4967. SHRI XAVIER
SHRI P.C.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) Whether the import duty of Caprolactum is being reduced in the recent Budget which is affecting the indigenous units manufacturing caprolactum and some factories in the public sector including FACT at Cochin are facing a crisis situation as a result thereof; and

(b) if so, the steps proposed by Government to save these units from closure?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA): (a) and (b) As part of the over all policy measures, customs duty on various items have been reduced over the last few years. In keeping with the above policy and the recommendation of the Committees of Experts, in the budget for 1996-97, customs duty on caprolactum has been reduced from 45% to 30%.